

Steps to improve condition of auxiliary staff of colleges and universities

*296. SHRI N. GIRI PRASAD:
SHRI GURUDAS DAS
GUPTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the non-teaching employees of colleges and universities have no uniformity in terms of scales of pay, tenure, conditions of service, workload and designations of posts;

(b) if so, the steps taken by Government to improve the situation in this regard; and

(c) whether Government recognise that the auxiliary staff constitutes an important segment of higher education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c) The constitutional mandate of the Union Government for "coordination and determination of standards of universities" is being discharged with the Central Government laying down scales of pay of College and University teachers, meeting part of expenditure on revision of such scales and laying down certain broad conditions of service of the teachers. Funds are also made available through the University Grants Commission (UGC) for development of Universities and selected Colleges in the State.

Laying down uniform scales of pay for non-teaching (auxiliary) staff of universities and colleges has not been regarded as a part of the discharge of the aforesaid constitutional responsibility. Besides, a policy of uniform scales of pay for such personnel will lead to serious anomalies and difficulties as the overwhelming majority of such employees perform duties and responsibilities comparable to employees in other Departments of the States Governments. Similarly, there are long established 'Post to Post' and 'Scale to Scale' parities between such employees and various other categories of employees

in other Departments. Disturbing the equilibrium will cause serious problems and dissatisfaction among various categories of employees within the States.

Keeping in view of the above, Central Government does not propose to lay down uniform scales of pay for non-teaching employees in universities and colleges under the State Governments.

Steps Taken to check sex tourism in Children

*297. MISS SAROJ KHAPARDE:
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that as per official estimates there are more than four lakh minor children in prostitution in the country and sex tourism is increasing menacingly;

(b) if so, the details thereof; and

(c) the preventive measures Government have taken or propose to take in this regard to save the children from the clutches of sex tourism and imminent dangers of AIDS among them?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) There are no official statistics available about the number of child prostitutes in the India.

(c) The Government of India has set up a Central Advisory Committee to frame recommendations/plan of Action for both legal and non-legal approaches for the rescue and rehabilitation of child prostitutes. The recommendations of the Committee have been sent to the concerned Central Ministries/Departments and to the State Governments for taking appropriate action.

The Immoral Traffic (Prevention) Act, 1956 supplemented by the Indian Penal Code prohibits trafficking in Human beings including children. Higher penalties, punishments have been prescribed in cases relating to the prostitution of a child or a minor, under the Act.